Valley since 4th August, 2019. Out of these, 609 persons are under preventive detentions. Since, these detentions have been made under statutory provisions by the concerned Magistrates based on their satisfaction in each case, it is not possible for the Government to give any timelines for their release.

Development plan for UTs Jammu and Kashmir and Ladakh

1819. SHRI NAZIR AHMED LAWAY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any development plan for the Union Territories of Jammu and Kashmir and Ladakh particularly after the changes were made in Article 370 of the Constitution of India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY) : (a) and (b) Government of India has been fully committed for the overall development of the erstwhile State of Jammu and Kashmir as well as the newly created Union Territories of Jammu and Kashmir and Ladakh.

After the Declaration of the President Under article 370, based on the recommendation of the Parliament, all Constitutional ambiguities including article 35A have been removed. As a result, all the rights enshrined in the Constitution of India and complete benefits of all the Central Laws that were being enjoyed by other citizens of the country are now available to the people of Jammu, Kashmir and Ladakh also. This would enable the people of these regions to realize full potential of development in all sectors of economy like in other parts of the country.

Under the Prime Minister's package announced in 2015, ₹ 80,068 Crs. continue to be spent for 63 major development projects in Road, Power, Health, Tourism, Agriculture, Horticulture, Skill Development sectors etc. in Jammu, Kashmir and Ladakh. In addition to the above projects, which are in various stages of implementation, all the flagship schemes of the Government of India including all the individual beneficiary centric schemes are also being proactively implemented in both the new Union Territories.

Extending jurisdiction of CBI to Jammu and Kashmir and Ladakh

1820. SHRI NAZIR AHMED LAWAY: Will the Minister of HOME AFFAIRS be pleased to state whether Government is extending the primary jurisdiction of CBI